



Delhi man's suicide after alleged police torture prompts NHRC action

STATESMAN NEWS SERVICE

NEW DELHI, 18 JULY

The National Human Rights Commission (NHRC) on Friday took suo motu cognizance of a media report stating that a man died by suicide on July 11, 2025, allegedly following physical torture by police at the Dwarka North Police Station in Delhi.

According to the news report, the victim — a contract employee at IP University and a resident of the Nangli Vihar area of Delhi — was taken into police custody on July 10 for questioning after his supervisor filed a theft complaint against him. The news story reported the recovery of a suicide note.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of the human rights

There were claims of swelling in the ears caused by electric shocks given to him during police custody.

of the victim. It has issued a notice to the Commissioner of Police, Delhi, asking for submission of a detailed report on the matter within two weeks. Several media reports published on July 12 reported injury marks on the body of the victim. There were claims of swelling in the ears caused by electric shocks given to him during police custody.

“He was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment,” stated the press statement. A day later, the victim was found hanging in his room, and a suicide note was also recovered.

NHRC notes collision of a train with a school van at a level crossing

NHRC, India took suo moto cognisance of a media report that a passenger train collided with a school van at a level crossing in Cuddalore district of Tamil Nadu, killing three children and injuring several others on July 8, 2025. Reportedly, the gate was open at the level crossing, and a train was passing through when the incident occurred. The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights, and has issued notices calling for a detailed report on it.



NHRC notes drowning of two male children

The National Human Rights Commission (NHRC), India took suo moto cognisance of the reported incidents of drowning of two male kids in Delhi and Greater NOIDA, in Gautam Budh Nagar district in Delhi-NCR on July 7. The incident in Delhi happened when, reportedly, a 4-year-old boy fell into an open drain and died in the Mahendra Park area of the North-West District. Reportedly, many such cases of death of people after falling into open drains or manholes have happened in the recent past in different parts of the National capital.

NHRC notice to Delhi Police chief over man ending life after 'physical torture' in custody

NEW DELHI: The NHRC on Friday said it has issued a notice to the Delhi police commissioner over reports that a man allegedly died by suicide after being subjected to "physical torture" in police custody, and sought a report in two weeks.

The National Human Rights Commission (NHRC) in a statement said according to the media report, the "victim had injury marks on his body".

The commission has taken "suo motu cognisance of a media report that a man killed self on July 11, after alleged physical torture by police at Dwarka North police station, Delhi," the statement said.

Reportedly, the victim was taken to police custody on July 10, for questioning in connection with a "complaint of theft" made against him by a woman supervisor, it added.

A "suicide note" has been

recovered. The man was from Delhi's Nangli Vihar area and was working as a "contract employee with the IP University", it said.

The Commission has observed that the content of the media report, if true, raise a serious issue of violation of the human rights of the man, because of which it has issued a notice to the Delhi police commissioner, seeking a detailed report in two weeks.

According to the media report, carried on July 12, "the victim had injury marks on his body. He was also given electric shocks, due to which there was swelling in his ear".

The report further said that he was taken to the hospital by the family members, from where he was referred to the Indira Gandhi hospital for treatment. The next day, the victim was "found hanging in his room," it added. AGENCIES

NHRC should join plea on mental health law, says SC

AGE CORRESPONDENT
NEW DELHI, JULY 18

The Supreme Court on Friday directed the National Human Right Commission to be made a party to the PIL for the implementation of a 2017 law on safeguarding the rights and needs of persons with mental illnesses.

A bench comprising Justices P.S. Narasimha and Atul S. Chandurkar asked petitioner Gaurav Kumar Bansal to file an application to make rights body (NHRC) a party to the 2018 PIL.

The SC said the PIL may be transferred to the National Human Right Commission for implementing the Mental Healthcare Act, 2017.

On Mr Bansal's submission that a committee headed by a former SC judge could be set up to oversee the implementation, the bench said, "We cannot create a parallel mechanism just because the existing system has any flaws."

The SC asked additional solicitor-general Aishwarya Bhati, representing the Centre, to share its affidavit with Mr Bansal and posted the hearing after three weeks. The affidavit was further ordered to show the statutory and mandatory appointments to the authority and the review board.



एनएचआरसी को मानसिक स्वास्थ्य पर याचिका में पक्षकार बनाने का निर्देश

नई दिल्ली, प्रेस : सुप्रीम कोर्ट ने मानसिक रोगियों के अधिकारों और जरूरतों की सुरक्षा से संबंधित 2017 के एक कानून के क्रियान्वयन के लिए दायर जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पक्षकार बनाने का शुक्रवार को निर्देश दिया।

जस्टिस पीएस. नरसिम्हा और जस्टिस एस चंदुरकर की पीठ ने याचिकाकर्ता गौरव कुमार बंसल से कहा कि वह 2018 में दायर याचिका में एनएचआरसी को पक्षकार बनाने के लिए आवेदन दायर करें। मानसिक स्वास्थ्य देखभाल अधिनियम के क्रियान्वयन हेतु याचिका को एनएचआरसी को हस्तांतरित किया जा सकता है।

बंसल ने कहा कि निगरानी के लिए शीर्ष न्यायालय के पूर्व जज की अध्यक्षता में समिति गठित की जा सकती है। हम सिर्फ इसलिए समानांतर व्यवस्था नहीं बना सकते क्योंकि मौजूदा व्यवस्था में खामी है। पीठ ने केंद्र का प्रतिनिधित्व कर रही अतिरिक्त सालिसिटर जनरल ऐश्वर्या भाटी से बंसल के साथ हलफनामा साझा करने को कहा।

दिल्ली पुलिस आयुक्त को एनएचआरसी का नोटिस

पायनियर समाचार सेवा। नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने दिल्ली पुलिस आयुक्त को उन खबरों को लेकर नोटिस जारी किया है, जिनमें कहा गया है कि पुलिस हिरासत में शारीरिक यातना दिए जाने के बाद एक व्यक्ति ने कथित तौर पर आत्महत्या कर ली।

एनएचआरसी ने एक बयान में कहा कि खबरों के अनुसार, पीड़ित के शरीर पर चोट के निशान थे। एक बयान में कहा गया है कि आयोग ने खबर पर स्वतः संज्ञान लिया है कि 11 जुलाई को दिल्ली के द्वारका (उत्तर) पुलिस थाने में पुलिस द्वारा कथित तौर पर शारीरिक यातना दिए जाने के बाद एक व्यक्ति ने आत्महत्या

हिरासत में यातना के बाद आत्महत्या



कर ली। इसमें कहा गया है कि पीड़ित को एक महिला सुपरवाइजर द्वारा उसके खिलाफ की गई चोरी की शिकायत के संबंध में पूछताछ के लिए 10 जुलाई को पुलिस हिरासत में लिया गया था। बयान के मुताबिक, एक सुसाइड नोट बरामद हुआ है। इसके अनुसार, वह व्यक्ति दिल्ली के नंगली विहार इलाके का रहने वाला था और आईपी विश्वविद्यालय में ठेके पर कर्मचारी के तौर पर काम करता

था। बयान के अनुसार, आयोग ने पाया है कि यदि मीडिया की खबर की विषय-वस्तु सही है तो यह व्यक्ति के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है, इसी वजह से उसने (आयोग ने) दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। बयान में कहा गया है कि 12 जुलाई को प्रकाशित खबर के अनुसार, पीड़ित के शरीर पर चोट के निशान थे। उसे बिजली के झटके भी दिए गए थे, जिससे उसके कान में सूजन आ गई थी। इसके अनुसार, खबर में कहा गया है कि परिवार के सदस्य उसे अस्पताल ले गए, जहां से उसे इलाज के लिए इंदिरा गांधी अस्पताल ले जाया गया। अगले दिन, पीड़ित को अपने कमरे में फांसी के फंदे से लटका हुआ पाया गया।

NHRC notice to Delhi police chief over man ending life after 'physical torture' in custody

NEW DELHI, JUL 18

THE NHRC on Friday said it has issued a notice to the Delhi police commissioner over reports that a man allegedly died by suicide after being subjected to "physical torture" in police custody, and sought a report in two weeks. The NHRC in a statement said according to the media report, the "victim had injury marks on his body".

The commission has taken "suo motu cognisance of a media report that a man killed self on July 11, after alleged physi-



cal torture by police at Dwarka North police station, Delhi," the statement said.

Reportedly, the victim was taken to police custody on July 10, for questioning in connection with a "complaint of theft"

made against him by a woman supervisor, it added.

A "suicide note" has been recovered. The man was from Delhi's Nangli Vihar area and was working as a "contract employee with the IP University", it said. The Commission has observed that the content of the media report, if true, raise a serious issue of violation of the human rights of the man, because of which it has issued a notice to the Delhi police commissioner, seeking a detailed report in two weeks.

SC adds NHRC to PIL for law on mental health care

New Delhi, Jul 16 (PTI) The Supreme Court on Friday directed the National Human Right Commission to be made a party to the PIL for the implementation of a 2017 law on safeguarding the rights and needs of persons with mental illnesses.

A bench comprising Justices P S Narasimha and Atul S Chandurkar asked petitioner Gaurav Kumar Bansal to file an application to make rights body NHRC a party to the PIL filed in 2018.

The bench said the PIL may be transferred to the NHRC for implementing the Mental Healthcare Act, 2017. Bansal said a committee headed by a former apex court judge could be set up to oversee the implementation.

"We cannot create a parallel mechanism just because the existing system has any flaws," the bench said.

The bench, in the meantime, asked Additional Solicitor General Aishwarya Bhati, representing the Centre, to share its affidavit with Bansal and posted the hearing after three weeks.

The bench had previously said Parliament enacted the Mental Healthcare Act in 2017 which contemplates establishment of "Central Mental Health Authority (CMHA), State Mental Health Authority (SMHA) and Mental Health Review Board (MHRB)".

The top court on March 2 directed Centre to file an affidavit indicating the establishment and functioning of the Central Mental Health Authority, State Mental Health Authority and Mental



Health Review Board.

The affidavit was further ordered to show the statutory and mandatory appointments to the authority and the review board.

On January 3, 2019, the apex court issued notices to the Centre, all states and Union Territories on the petition which has claimed that non-implementation of provisions of

the Act by the states and UTs was a gross violation of life and liberty of the citizens.

Taking note of an incident, the bench said chaining people with mental illness was violative of their rights under Article 21 of the Constitution, which deals with life and personal liberty, and their dignity cannot be compromised.

The PIL argued persons with mental illnesses were chained in a faith-based mental asylum in Budaun district of Uttar Pradesh in violation of provisions of the Mental Health Care Act 2017.

The court examined the photos of such patients calling it a matter of great concern.

The PIL said chaining a person suffering from mental illness was a blatant violation of a provision of the 2017 Act which says that every such person shall not only have a right to live with dignity but he or she shall be protected from cruel, inhuman and degrading treatment.

Referring to the National Mental Health Survey 2016, he has claimed that around 14 per cent of India's population requires active mental health interventions and around 2 per cent Indians were suffering from severe mental disorders.

एनएचआरसी ने पुलिस अधीक्षक को लिखा पत्र

जासं, राउरकेला : राउरकेला के सेक्टर-7 थाना क्षेत्र में एक युवक को पुलिस ने झूठे मामले में गिरफ्तार किया और अदालत में पेश करने से पहले उसकी पिटाई की। पीड़ित की बहन रश्मि विभा ने न्याय के लिए ओडिशा और राष्ट्रीय मानवाधिकार आयोग के साथ-साथ अनुसूचित जनजाति आयोग का दरवाजा खटखटाया है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को राउरकेला एसपी को पत्र लिखकर

पूरी रिपोर्ट मांगी और मामले की सुनवाई के दिन पीड़ित परिवार और कानूनी सहायता प्रदान करने वाले वकील को उपस्थित रहने का निर्देश दिया। वकील राजेश कानन की मदद से पीड़िता परिवार को कानूनी सहायता प्रदान की गई।

शिकायतकर्ता रश्मि विभा द्वारा दी गई जानकारी के अनुसार, वह अपने पति, बच्चों, मां और छोटे भाई के साथ सेक्टर-17 स्थित लक्ष्मी मार्केट के पीछे रहती है। 30 दिसंबर को पुलिस उसके छोटे भाई विशाल

मुना को ढूंढते हुए आई। जब रश्मि ने कारण पूछा, तो पुलिस ने कहा कि एक पुराने मामले में पूछताछ करनी है। रश्मि ने बताया कि उसका भाई बलांगीर से लौटा है, लेकिन पुलिस ने उसे झूठे केस में गिरफ्तार कर लिया। परिवार ने थाने जाकर पूछा कि विशाल को कब छोड़ा जाएगा, तो उन्हें 31 तारीख की सुबह छोड़ने की बात कहकर वापस भेज दिया गया। उसी शाम रश्मि को पता चला कि पुलिस ने विशाल की पिटाई की है। विशाल पर डकैती

की योजना बनाने का मामला दर्ज किया गया और अदालत में मुकदमा चला। रश्मि ने 15 जनवरी को मानवाधिकार आयोग और एसटी/एससी आयुक्त से संपर्क किया। पत्र में उल्लेख किया गया है कि पीड़ित परिवार को 21 और 22 तारीख को भुवनेश्वर में गवाही के लिए लाया जाएगा। 30 दिसंबर को कुछ युवकों के खिलाफ डकैती की योजना बनाने का मामला दर्ज किया गया था, जिसके आधार पर पांच युवकों को गिरफ्तार किया गया।

NHRC

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture in police custody at Dwarka North Police Station, Delhi

Press release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-suicide-man-after-alleged-physical>

New Delhi: 18th July, 2025

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture in police custody at Dwarka North Police Station, Delhi

Issues notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man committed suicide on 11th July, 2025, after alleged physical torture by the police at Dwarka North Police Station, Delhi. Reportedly, the victim was taken to police custody on 10th July, 2025, for questioning in connection with a complaint of theft made against him by a woman supervisor. A suicide note has been recovered. The victim was a resident of the Nangli Vihar area of Delhi and was working as a contract employee with the IP University.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of the human rights of the victim. Therefore, it has issued a notice to the Commissioner of Police, Delhi, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 12th July, 2025, the victim had injury marks on his body. He was also given electric shocks, due to which there was swelling in his ear. Reportedly, he was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

NHRC

राष्ट्रीय मानव अधिकार आयोग, भारत ने दिल्ली के द्वारका उत्तर पुलिस थाने में पुलिस हिरासत में कथित शारीरिक यातना के बाद एक व्यक्ति द्वारा कथित आत्महत्या के मामले का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5-%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%A6%E0%A4%BF%E0%A4%B2%E0%A5%8D%E0%A4%B2%E0%A5%80-%E0%A4%95%E0%A5%87-%E0%A4%A6%E0%A5%8D%E0%A4%B5%E0%A4%BE%E0%A4%B0%E0%A4%95%E0%A4%BE-%E0%A4%89%E0%A4%A4%E0%A5%8D%E0%A4%A4%E0%A4%B0-%E0%A4%AA%E0%A5%81%E0%A4%B2%E0%A4%BF%E0%A4%B8-%E0%A4%A5%E0%A4%BE%E0%A4%A8%E0%A5%87-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AA%E0%A5%81%E0%A4%B2%E0%A4%BF%E0%A4%B8>

नई दिल्ली: 18 जुलाई, 2025

राष्ट्रीय मानव अधिकार आयोग, भारत ने दिल्ली के द्वारका उत्तर पुलिस थाने में पुलिस हिरासत में कथित शारीरिक यातना के बाद एक व्यक्ति द्वारा कथित आत्महत्या के मामले का स्वतः संज्ञान लिया

दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि 11 जुलाई, 2025 को दिल्ली के द्वारका उत्तर पुलिस थाने में पुलिस द्वारा कथित शारीरिक यातना के बाद एक व्यक्ति ने आत्महत्या कर ली थी। बताया जा रहा है कि पीड़ित को एक महिला सुपरवाइजर द्वारा उसके खिलाफ की गई चोरी की शिकायत के संबंध में पूछताछ के लिए 10 जुलाई, 2025 को पुलिस हिरासत में लिया गया था। एक सुसाइड नोट बरामद किया गया है। पीड़ित दिल्ली के नंगली विहार इलाके का रहने वाला था और आईपी यूनिवर्सिटी में संविदा कर्मचारी के रूप में काम करता था।

आयोग ने पाया है कि यदि मीडिया रिपोर्ट की सामग्री सत्य है, तो यह पीड़ित के मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने दिल्ली के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

12 जुलाई, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित के शरीर पर चोटों के निशान थे। उसे बिजली के झटके भी दिए गए थे, जिससे उसके कान में सूजन आ गई थी। बताया गया है कि परिवार के सदस्य उसे अस्पताल ले गए, जहाँ से उसे आगे के इलाज के लिए इंदिरा गांधी अस्पताल रेफर कर दिया गया। अगले दिन, पीड़ित अपने कमरे में फंदे से लटका हुआ पाया गया।

The Statesman

Delhi man's suicide after alleged police torture prompts NHRC action

The National Human Rights Commission (NHRC) on Friday took suo motu cognizance of a media report stating that a man died by suicide on July 11, 2025, allegedly following physical torture by police at the Dwarka North Police Station in Delhi.

<https://www.thestatesman.com/cities/delhi-mans-suicide-after-alleged-police-torture-prompts-nhrc-action-1503459463.html>

Statesman News Service | New Delhi | July 18, 2025 6:50 pm

The National Human Rights Commission (NHRC) on Friday took suo motu cognizance of a media report stating that a man died by suicide on July 11, 2025, allegedly following physical torture by police at the Dwarka North Police Station in Delhi.

According to the news report, the victim — a contract employee at IP University and a resident of the Nangli Vihar area of Delhi — was taken into police custody on July 10 for questioning after his supervisor filed a theft complaint against him. The news story reported the recovery of a suicide note.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of the human rights of the victim. It has issued a notice to the Commissioner of Police, Delhi, asking for submission of a detailed report on the matter within two weeks.

Several media reports published on July 12 reported injury marks on the body of the victim. There were claims of swelling in the ears caused by electric shocks given to him during police custody. "He was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment," stated the press statement. A day later, the victim was found hanging in his room, and a suicide note was also recovered.

ABP Live

NHRC Takes Suo Motu Action On Reports Of Man's Suicide Over Custodial Abuse In Delhi, Seeks Report In 2 Weeks

The Commission emphasised that if the claims reported in the media are accurate, they reflect a grave violation of human rights.

<https://news.abplive.com/cities/nhrc-takes-suo-motu-action-on-reports-of-man-s-suicide-over-custodial-abuse-in-delhi-seeks-report-in-2-weeks-1788872>

By : ANI | Updated at : 18 Jul 2025 09:32 PM (IST)

New Delhi [India], July 18 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance on media reports concerning the death by suicide of a man who was allegedly subjected to physical torture in police custody at Dwarka North Police Station in the national capital.

In light of the serious allegations, the NHRC has issued a notice to the Delhi Police Commissioner, demanding a detailed report within two weeks.

According to reports, the victim--an IP University contract employee residing in Nangli Vihar--was taken into custody on July 10 for questioning regarding a theft complaint filed by a woman supervisor. Tragically, he died by "suicide" on July 11. A note purportedly written by the victim has been recovered.

The Commission emphasised that if the claims reported in the media are accurate, they reflect a grave violation of human rights.

Media coverage dated July 12 further states that the victim bore visible injury marks and had reportedly been subjected to electric shocks, causing swelling in his ear. His family took him to a local hospital, which referred him to Indira Gandhi Hospital for specialised treatment. He was later found dead, hanging in his room.

(This report has been published as part of the auto-generated syndicate wire feed. Apart from the headline, no editing has been done in the copy by ABP Live.)

Orissa Diary

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture in police custody at Dwarka North Police Station, Delhi

<https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-suicide-of-a-man-after-alleged-physical-torture-in-police-custody-at-dwarka-north-police-station-delhi/>

By: Odisha Diary Bureau | Date: July 18, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man committed suicide on 11th July, 2025, after alleged physical torture by the police at Dwarka North Police Station, Delhi. Reportedly, the victim was taken to police custody on 10th July, 2025, for questioning in connection with a complaint of theft made against him by a woman supervisor. A suicide note has been recovered. The victim was a resident of the Nangli Vihar area of Delhi and was working as a contract employee with the IP University.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of the human rights of the victim. Therefore, it has issued a notice to the Commissioner of Police, Delhi, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 12th July, 2025, the victim had injury marks on his body. He was also given electric shocks, due to which there was swelling in his ear. Reportedly, he was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

Sakshi Post

NHRC takes cognizance of man's suicide following torture by Delhi Police

Jul 18, 2025, 20:20 IST

<https://www.sakshipost.com/news/nhrc-takes-cognizance-man-s-suicide-following-torture-delhi-police-430512>

New Delhi, July 18 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognizance of the suicide of a man after alleged physical torture in police custody at Delhi's Dwarka North Police Station.

A day after the victim was taken to police custody for questioning in connection with a theft case, he committed suicide.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Delhi Commissioner of Police and called for a detailed report on the matter within two weeks. According to the media report, the victim was taken to police custody on July 10, following a complaint of theft made against him by a woman supervisor.

A day after he committed suicide and a suicide note has been recovered. The man was a resident of Delhi's Nangli Vihar area and was working as a contract employee with the IP University.

Reportedly, the victim had injury marks on his body and was also given electric shocks, due to which there was swelling in his ear.

He was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

The Week

NHRC notice to Delhi police chief over man ending life after `physical torture' in custody

<https://www.theweek.in/wire-updates/national/2025/07/18/des38-nhrc-delhi-man.html>

PTI Updated: July 18, 2025 19:03 IST

New Delhi, Jul 18 (PTI) The NHRC on Friday said it has issued a notice to the Delhi police commissioner over reports that a man allegedly died by suicide after being subjected to "physical torture" in police custody, and sought a report in two weeks.

The National Human Rights Commission (NHRC) in a statement said according to the media report, the "victim had injury marks on his body".

The commission has taken "suo motu cognisance of a media report that a man killed self on July 11, after alleged physical torture by police at Dwarka North police station, Delhi," the statement said.

Reportedly, the victim was taken to police custody on July 10, for questioning in connection with a "complaint of theft" made against him by a woman supervisor, it added.

A "suicide note" has been recovered. The man was from Delhi's Nangli Vihar area and was working as a "contract employee with the IP University", it said.

The Commission has observed that the content of the media report, if true, raise a serious issue of violation of the human rights of the man, because of which it has issued a notice to the Delhi police commissioner, seeking a detailed report in two weeks.

According to the media report, carried on July 12, "the victim had injury marks on his body. He was also given electric shocks, due to which there was swelling in his ear".

The report further said that he was taken to the hospital by the family members, from where he was referred to the Indira Gandhi hospital for treatment. The next day, the victim was "found hanging in his room," it added.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

Lokmat Times

NHRC takes cognizance of man's suicide following torture by Delhi Police

<https://www.lokmatimes.com/national/nhrc-takes-cognizance-of-mans-suicide-following-torture-by-delhi-police/>

By IANS | Updated: July 18, 2025 20:24 IST

New Delhi, July 18 The National Human Rights Commission (NHRC) has taken suo motu cognizance of the suicide ...

NHRC takes cognizance of man's suicide following torture by Delhi Police

New Delhi, July 18 The National Human Rights Commission (NHRC) has taken suo motu cognizance of the suicide of a man after alleged physical torture in police custody at Delhi's Dwarka North Police Station.

A day after the victim was taken to police custody for questioning in connection with a theft case, he committed suicide.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Delhi Commissioner of Police and called for a detailed report on the matter within two weeks. According to the media report, the victim was taken to police custody on July 10, following a complaint of theft made against him by a woman supervisor.

A day after he committed suicide and a suicide note has been recovered. The man was a resident of Delhi's Nangli Vihar area and was working as a contract employee with the IP University.

Reportedly, the victim had injury marks on his body and was also given electric shocks, due to which there was swelling in his ear.

He was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

LatestLY

India News | NHRC Takes Suo Motu Action on Reports Alleging Custodial Abuse in Delhi

Get latest articles and stories on India at LatestLY. According to reports, the victim--an IP University contract employee residing in Nangli Vihar--was taken into custody on July 10 for questioning regarding a theft complaint filed by a woman supervisor. Tragically, he died by "suicide" on July 11. A note purportedly written by the victim has been recovered.

<https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-action-on-reports-alleging-custodial-abuse-in-delhi-7005739.html>

Agency News ANI | Jul 18, 2025 07:16 PM IST

New Delhi [India], July 18 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance on media reports concerning the death by suicide of a man who was allegedly subjected to physical torture in police custody at Dwarka North Police Station in the national capital.

In light of the serious allegations, the NHRC has issued a notice to the Delhi Police Commissioner, demanding a detailed report within two weeks.

According to reports, the victim--an IP University contract employee residing in Nangli Vihar--was taken into custody on July 10 for questioning regarding a theft complaint filed by a woman supervisor. Tragically, he died by "suicide" on July 11. A note purportedly written by the victim has been recovered.

The Commission emphasised that if the claims reported in the media are accurate, they reflect a grave violation of human rights.

Media coverage dated July 12 further states that the victim bore visible injury marks and had reportedly been subjected to electric shocks, causing swelling in his ear. His family took him to a local hospital, which referred him to Indira Gandhi Hospital for specialised treatment. He was later found dead, hanging in his room. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

The Hawk

NHRC takes cognizance of man's suicide following torture by Delhi Police

NHRC Investigates Alleged Human Rights Violation in Police Custody Suicide Case

<https://www.thehawk.in/news/india/nhrc-takes-cognizance-of-mans-suicide-following-torture-by-delhi-police>

The Hawk· Jul 18, 2025, 08:23 PM

New Delhi, July 18 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognizance of the suicide of a man after alleged physical torture in police custody at Delhi's Dwarka North Police Station.

A day after the victim was taken to police custody for questioning in connection with a theft case, he committed suicide.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Delhi Commissioner of Police and called for a detailed report on the matter within two weeks. According to the media report, the victim was taken to police custody on July 10, following a complaint of theft made against him by a woman supervisor.

A day after he committed suicide and a suicide note has been recovered. The man was a resident of Delhi's Nangli Vihar area and was working as a contract employee with the IP University.

Reportedly, the victim had injury marks on his body and was also given electric shocks, due to which there was swelling in his ear.

He was taken to the hospital by the family members, from where he was referred to the Indira Gandhi Hospital for further treatment. The next day, the victim was found hanging in his room.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

--IANS

PublicTV English

NHRC takes suo motu action on reports alleging custodial abuse in Delhi

<https://english.publictv.in/nhrc-takes-suo-motu-action-on-reports-alleging-custodial-abuse-in-delhi/>

Last updated: July 18, 2025 11:11 pm

By Public TV English

NEW DELHI : The National Human Rights Commission (NHRC) has taken suo motu cognizance on media reports concerning the death by suicide of a man who was allegedly subjected to physical torture in police custody at Dwarka North Police Station in the national capital.

In light of the serious allegations, the NHRC has issued a notice to the Delhi Police Commissioner, demanding a detailed report within two weeks.

According to reports, the victim—an IP University contract employee residing in Nangli Vihar—was taken into custody on July 10 for questioning regarding a theft complaint filed by a woman supervisor. Tragically, he died by “suicide” on July 11. A note purportedly written by the victim has been recovered.

The Commission emphasised that if the claims reported in the media are accurate, they reflect a grave violation of human rights.

Media coverage dated July 12 further states that the victim bore visible injury marks and had reportedly been subjected to electric shocks, causing swelling in his ear. His family took him to a local hospital, which referred him to Indira Gandhi Hospital for specialised treatment. He was later found dead, hanging in his room. (ANI)

The Print

हिरासत में यातना के बाद आत्महत्या: दिल्ली पुलिस आयुक्त को एनएचआरसी का नोटिस

<https://hindi.theprint.in/india/suicide-after-custodial-torture-nhrc-notice-to-delhi-police-commissioner/844318/>

भाषा | 18 July, 2025 08:34 pm IST

नयी दिल्ली, 18 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने दिल्ली पुलिस आयुक्त को उन खबरों को लेकर नोटिस जारी किया है, जिनमें कहा गया है कि पुलिस हिरासत में “शारीरिक यातना” दिए जाने के बाद एक व्यक्ति ने कथित तौर पर आत्महत्या कर ली।

एनएचआरसी ने एक बयान में कहा कि खबरों के अनुसार, “पीड़ित के शरीर पर चोट के निशान थे।”

एक बयान में कहा गया है कि आयोग ने खबर पर स्वतः संज्ञान लिया है कि 11 जुलाई को दिल्ली के द्वारका (उत्तर) पुलिस थाने में पुलिस द्वारा कथित तौर पर शारीरिक यातना दिए जाने के बाद एक व्यक्ति ने आत्महत्या कर ली।

इसमें कहा गया है कि पीड़ित को एक महिला सुपरवाइजर द्वारा उसके खिलाफ की गई “चोरी की शिकायत” के संबंध में पूछताछ के लिए 10 जुलाई को पुलिस हिरासत में लिया गया था।

बयान के मुताबिक, एक “सुसाइड नोट” बरामद हुआ है।

इसके अनुसार, वह व्यक्ति दिल्ली के नंगली विहार इलाके का रहने वाला था और “आईपी विश्वविद्यालय में ठेके पर कर्मचारी” के तौर पर काम करता था।

बयान के अनुसार, आयोग ने पाया है कि यदि मीडिया की खबर की विषय-वस्तु सही है तो यह व्यक्ति के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है, इसी वजह से उसने (आयोग ने) दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

बयान में कहा गया है कि 12 जुलाई को प्रकाशित खबर के अनुसार, “पीड़ित के शरीर पर चोट के निशान थे। उसे बिजली के झटके भी दिए गए थे, जिससे उसके कान में सूजन आ गई थी।”

इसके अनुसार, खबर में कहा गया है कि परिवार के सदस्य उसे अस्पताल ले गए, जहां से उसे इलाज के लिए इंदिरा गांधी अस्पताल ले जाया गया। अगले दिन, पीड़ित को “अपने कमरे में फांसी के फंदे से लटका हुआ पाया गया”।

भाषा

देवेन्द्र सुरेश

सुरेश

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है। इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है।

IBC24

हिरासत में यातना के बाद आत्महत्या: दिल्ली पुलिस आयुक्त को एनएचआरसी का नोटिस

<https://www.ibc24.in/country/suicide-after-custodial-torture-nhrc-issues-notice-to-delhi-police-commissioner-3169116.html>

Edited By :Bhasha

Modified Date: July 18, 2025 / 08:22 PM IST, Published Date: July 18, 2025 8:22 pm IST

नयी दिल्ली, 18 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को कहा कि उसने दिल्ली पुलिस आयुक्त को उन खबरों को लेकर नोटिस जारी किया है, जिनमें कहा गया है कि पुलिस हिरासत में “शारीरिक यातना” दिए जाने के बाद एक व्यक्ति ने कथित तौर पर आत्महत्या कर ली।

एनएचआरसी ने एक बयान में कहा कि खबरों के अनुसार, “पीड़ित के शरीर पर चोट के निशान थे।”

एक बयान में कहा गया है कि आयोग ने खबर पर स्वतः संज्ञान लिया है कि 11 जुलाई को दिल्ली के द्वारका (उत्तर) पुलिस थाने में पुलिस द्वारा कथित तौर पर शारीरिक यातना दिए जाने के बाद एक व्यक्ति ने आत्महत्या कर ली।

इसमें कहा गया है कि पीड़ित को एक महिला सुपरवाइजर द्वारा उसके खिलाफ की गई “चोरी की शिकायत” के संबंध में पूछताछ के लिए 10 जुलाई को पुलिस हिरासत में लिया गया था।

बयान के मुताबिक, एक “सुसाइड नोट” बरामद हुआ है।

इसके अनुसार, वह व्यक्ति दिल्ली के नंगली विहार इलाके का रहने वाला था और “आईपी विश्वविद्यालय में ठेके पर कर्मचारी” के तौर पर काम करता था।

बयान के अनुसार, आयोग ने पाया है कि यदि मीडिया की खबर की विषय-वस्तु सही है तो यह व्यक्ति के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है, इसी वजह से उसने (आयोग ने) दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

बयान में कहा गया है कि 12 जुलाई को प्रकाशित खबर के अनुसार, “पीड़ित के शरीर पर चोट के निशान थे। उसे बिजली के झटके भी दिए गए थे, जिससे उसके कान में सूजन आ गई थी।”

इसके अनुसार, खबर में कहा गया है कि परिवार के सदस्य उसे अस्पताल ले गए, जहां से उसे इलाज के लिए इंदिरा गांधी अस्पताल ले जाया गया। अगले दिन, पीड़ित को “अपने कमरे में फांसी के फंदे से लटका हुआ पाया गया”।

भाषा

देवेन्द्र सुरेश

सुरेश

insamachar

NHRC ने दिल्ली के द्वारका उत्तर पुलिस स्टेशन में हिरासत में कथित शारीरिक यातना के बाद एक व्यक्ति द्वारा आत्महत्या की खबर पर स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-news-of-suicide-by-a-man-following-alleged-physical-torture-in-custody-at-dwarka-north-police-station-delhi/>

Editor Posted on 18 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। इस रिपोर्ट में बताया गया है कि दिल्ली के द्वारका नॉर्थ पुलिस स्टेशन में पुलिस द्वारा कथित शारीरिक प्रताड़ना के बाद एक व्यक्ति ने 11 जुलाई, 2025 को आत्महत्या कर ली थी। रिपोर्ट के अनुसार, पीड़ित को एक महिला सुपरवाइजर द्वारा उसके खिलाफ की गई चोरी की शिकायत के संबंध में पूछताछ के लिए 10 जुलाई, 2025 को पुलिस हिरासत में लिया गया था। पीड़ित दिल्ली के नांगली विहार इलाके का रहने वाला था और आईपी यूनिवर्सिटी में संविदा कर्मचारी के रूप में कार्यरत था। उसके पास से एक सुसाइड नोट बरामद किया गया है।

आयोग ने पाया है कि यदि मीडिया रिपोर्ट की सामग्री सत्य है तो पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठती है। इसलिए, आयोग ने दिल्ली के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

12 जुलाई, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित के शरीर पर चोटों के निशान थे। उसे बिजली के झटके भी दिए गए थे, जिससे उसके कान में सूजन आ गई थी। बताया जा रहा है कि परिवार के सदस्य उसे अस्पताल ले गए, जहां से उसे आगे के इलाज के लिए इंदिरा गांधी अस्पताल रेफर कर दिया गया। अगले दिन, पीड़ित अपने कमरे में फंदे से लटका हुआ पाया गया।

Law Trend

SC Seeks NHRC Involvement in PIL Over Mental Healthcare Act Implementation, Slams Chaining of Mentally Ill as Violation of Dignity

<https://lawtrend.in/sc-seeks-nhrc-involvement-in-pil-over-mental-healthcare-act-implementation-slams-chaining-of-mentally-ill-as-violation-of-dignity/>

By Law Trend | July 18, 2025 2:17 PM

The Supreme Court on Friday directed that the National Human Rights Commission (NHRC) be made a party to a Public Interest Litigation (PIL) concerning the implementation of the Mental Healthcare Act, 2017, aimed at safeguarding the rights and dignity of persons with mental illnesses.

A bench of Justices P.S. Narasimha and Atul S. Chandurkar instructed petitioner Gaurav Kumar Bansal to formally file an application for including the NHRC in the case. The bench also hinted at possibly transferring the PIL to the NHRC for effective execution of the 2017 law.

“We cannot create a parallel mechanism just because the existing system has any flaws,” the bench observed, responding to the petitioner’s proposal for a committee headed by a retired Supreme Court judge to monitor the law’s implementation.

The court asked Additional Solicitor General Aishwarya Bhati, representing the Centre, to provide a copy of the government’s affidavit to Bansal and listed the matter for further hearing after three weeks.

The PIL, filed in 2018, raises concerns over the non-implementation of key statutory bodies mandated by the Mental Healthcare Act, such as the Central Mental Health Authority (CMHA), State Mental Health Authorities (SMHA), and the Mental Health Review Boards (MHRB). The Supreme Court had earlier directed the Centre to submit an affidavit detailing the establishment, staffing, and functioning of these bodies.

During the proceedings, the bench expressed serious concern over incidents involving the chaining of mentally ill individuals at a faith-based mental asylum in Budaun, Uttar Pradesh — an act the court termed a violation of Article 21 of the Constitution, which guarantees life and personal liberty.

“Chaining mentally ill persons is inhumane and a grave violation of their dignity and constitutional rights,” the bench said, after reviewing photographs submitted by the petitioner. The court emphasized that such treatment directly contravenes the 2017 Act, which assures protection from cruel, inhuman, and degrading treatment and grants every person with mental illness the right to live with dignity.

Citing the National Mental Health Survey of 2016, the PIL notes that approximately 14% of India’s population requires active mental health intervention, with 2% suffering from severe mental disorders.

The Supreme Court had earlier, on January 3, 2019, issued notices to the Centre, all states, and Union Territories, expressing concern that failure to implement the Act amounted to a “gross violation” of fundamental rights.

Devdiscourse

PIL Sparks Hope for Better Compliance with Mental Healthcare Act

The Supreme Court has directed the National Human Rights Commission to be involved in a PIL concerning the implementation of the Mental Healthcare Act, 2017. The court urged action after alarming reports of violations, including chaining people with mental illnesses. The bench calls for a thorough review and cooperation with the NHRC.

<https://www.devdiscourse.com/article/law-order/3509255-pil-sparks-hope-for-better-compliance-with-mental-healthcare-act>

Devdiscourse News Desk | New Delhi | Updated: 18-07-2025 13:32 IST | Created: 18-07-2025 13:32 IST

In a significant move, the Supreme Court has mandated the inclusion of the National Human Rights Commission in a Public Interest Litigation (PIL) focused on the effective implementation of the Mental Healthcare Act, 2017. This comes amid serious allegations of rights violations involving mentally ill individuals.

During the proceedings, a bench led by Justices P S Narasimha and Atul S Chandurkar expressed concern over the treatment of individuals with mental illnesses, citing alarming instances such as the unlawful chaining of patients. The bench expressed its intent for the PIL to be possibly transferred to the NHRC for action.

The court has also directed the Centre to provide an affidavit detailing the status of relevant mental health authorities and has set a timeline for further hearings. The case underscores the urgent need for robust measures to uphold the dignity and rights of individuals with mental health conditions under the law.

(With inputs from agencies.)

ET HealthWorld

Supreme Court Involves NHRC in PIL to Enforce Mental Healthcare Rights, ETHealthworld

<https://health.economictimes.indiatimes.com/news/policy/supreme-court-involves-nhrc-in-pil-to-enforce-mental-healthcare-rights/122767127>

[Policy](#) 2 min read

SC adds NHRC to PIL for law on mental health care

The bench had previously said Parliament enacted the Mental Healthcare Act in 2017 which contemplates establishment of "Central Mental Health Authority (CMHA), State Mental Health Authority (SMHA) and Mental Health Review Board (MHRB)".

New Delhi: The Supreme Court on Friday directed the National Human Right Commission to be made a party to the PIL for the implementation of a 2017 law on safeguarding the rights and needs of persons with mental illnesses.

A bench comprising Justices P S Narasimha and Atul S Chandurkar asked petitioner Gaurav Kumar Bansal to file an application to make rights body NHRC a party to the PIL filed in 2018.

The bench said the PIL may be transferred to the NHRC for implementing the Mental Healthcare Act, 2017.

Bansal said a committee headed by a former apex court judge could be set up to oversee the implementation.

"We cannot create a parallel mechanism just because the existing system has any flaws," the bench said.

The bench, in the meantime, asked Additional Solicitor General Aishwarya Bhati, representing the Centre, to share its affidavit with Bansal and posted the hearing after three weeks.

The bench had previously said Parliament enacted the Mental Healthcare Act in 2017 which contemplates establishment of "Central Mental Health Authority (CMHA), State Mental Health Authority (SMHA) and Mental Health Review Board (MHRB)".

The top court on March 2 directed Centre to file an affidavit indicating the establishment and functioning of the Central Mental Health Authority, State Mental Health Authority and Mental Health Review Board.

The affidavit was further ordered to show the statutory and mandatory appointments to the authority and the review board.

On January 3, 2019, the apex court issued notices to the Centre, all states and Union Territories on the petition which has claimed that non-implementation of provisions of the Act by the states and UTs was a gross violation of life and liberty of the citizens.

Taking note of an incident, the bench said chaining people with mental illness was violative of their rights under Article 21 of the Constitution, which deals with life and personal liberty, and their dignity cannot be compromised.

The PIL argued persons with mental illnesses were chained in a faith-based mental asylum in Budaun district of Uttar Pradesh in violation of provisions of the Mental Health Care Act 2017.

The court examined the photos of such patients calling it a matter of great concern.

The PIL said chaining a person suffering from mental illness was a blatant violation of a provision of the 2017 Act which says that every such person shall not only have a right to live with dignity but he or she shall be protected from cruel, inhuman and degrading treatment.

Referring to the National Mental Health Survey 2016, he has claimed that around 14 per cent of India's population requires active mental health interventions and around 2 per cent Indians were suffering from severe mental disorders.

Hindustan Times

SC adds NHRC to PIL for law on mental health care

<https://www.hindustantimes.com/india-news/sc-adds-nhrc-to-pil-for-law-on-mental-health-care-101752825747327.html>

PTI | Updated on: Jul 18, 2025 01:32 pm IST

SC adds NHRC to PIL for law on mental health care

New Delhi, The Supreme Court on Friday directed the National Human Right Commission to be made a party to the PIL for the implementation of a 2017 law on safeguarding the rights and needs of persons with mental illnesses.

A bench comprising Justices P S Narasimha and Atul S Chandurkar asked petitioner Gaurav Kumar Bansal to file an application to make rights body NHRC a party to the PIL filed in 2018.

The bench said the PIL may be transferred to the NHRC for implementing the Mental Healthcare Act, 2017.

Bansal said a committee headed by a former apex court judge could be set up to oversee the implementation.

"We cannot create a parallel mechanism just because the existing system has any flaws," the bench said.

The bench, in the meantime, asked Additional Solicitor General Aishwarya Bhati, representing the Centre, to share its affidavit with Bansal and posted the hearing after three weeks.

The bench had previously said Parliament enacted the Mental Healthcare Act in 2017 which contemplates establishment of "Central Mental Health Authority , State Mental Health Authority and Mental Health Review Board ".

The top court on March 2 directed Centre to file an affidavit indicating the establishment and functioning of the Central Mental Health Authority, State Mental Health Authority and Mental Health Review Board.

The affidavit was further ordered to show the statutory and mandatory appointments to the authority and the review board.

On January 3, 2019, the apex court issued notices to the Centre, all states and Union Territories on the petition which has claimed that non-implementation of provisions of the Act by the states and UTs was a gross violation of life and liberty of the citizens.

Taking note of an incident, the bench said chaining people with mental illness was violative of their rights under Article 21 of the Constitution, which deals with life and personal liberty, and their dignity cannot be compromised.

The PIL argued persons with mental illnesses were chained in a faith-based mental asylum in Budaun district of Uttar Pradesh in violation of provisions of the Mental Health Care Act 2017.

The court examined the photos of such patients calling it a matter of great concern.

The PIL said chaining a person suffering from mental illness was a blatant violation of a provision of the 2017 Act which says that every such person shall not only have a right to live with dignity but he or she shall be protected from cruel, inhuman and degrading treatment.

Referring to the National Mental Health Survey 2016, he has claimed that around 14 per cent of India's population requires active mental health interventions and around 2 per cent Indians were suffering from severe mental disorders.

This article was generated from an automated news agency feed without modifications to text.

Law Chakra

Mental Health Care Law | “Cannot Create a Parallel Mechanism Just Because the Existing System Has Flaws”: Supreme Court Adds NHRC to PIL

<https://lawchakra.in/supreme-court/mental-health-care-law-nhrc-pil/>

By Monalisha Sethi | 18 July 2025, 1:33 PM

2 minutes, 34 seconds Read

Today, On 18th July, The Supreme Court has added NHRC to a PIL concerning the 2017 Mental Healthcare Act, stating, “We cannot create a parallel mechanism just because the existing system has any flaws.” The case will now proceed accordingly.

The Supreme Court instructed that the National Human Rights Commission (NHRC) be included as a party in the public interest litigation (PIL) concerning the enforcement of a 2017 law aimed at protecting the rights and needs of individuals with mental illnesses.

A bench consisting of Justices P.S. Narasimha and Atul S. Chandurkar asked petitioner Gaurav Kumar Bansal to submit an application to add the NHRC to the 2018 PIL.

The bench indicated that the PIL might be transferred to the NHRC for the implementation of the Mental Healthcare Act, 2017. Bansal proposed that a committee led by a former Supreme Court judge could be established to oversee the implementation process.

The bench responded,

“We cannot create a parallel mechanism just because the existing system has any flaws.”

Meanwhile, the bench directed Additional Solicitor General Aishwarya Bhati, representing the Centre, to share its affidavit with Bansal and scheduled the next hearing for three weeks later.

Previously, the bench had highlighted that the Mental Healthcare Act enacted by Parliament in 2017 provides for the establishment of a “Central Mental Health Authority (CMHA), State Mental Health Authority (SMHA), and Mental Health Review Board (MHRB).”

On March 2, the Supreme Court ordered the Centre to submit an affidavit detailing the establishment and operation of the CMHA, SMHA, and MHRB. This affidavit should also include information on the statutory and mandatory appointments to these bodies.

On January 3, 2019, the Supreme Court issued notices to the Centre, all states, and Union Territories regarding the petition, which claimed that the failure to implement the provisions of the Act by these entities was a serious violation of citizens’ life and liberty.

In light of a specific incident, the bench noted that chaining individuals with mental illnesses violates their rights under Article 21 of the Constitution, which pertains to life and personal liberty, emphasizing that their dignity cannot be compromised.

The PIL highlighted that individuals with mental illnesses were being restrained in a faith-based mental asylum in Budaun district, Uttar Pradesh, contrary to the Mental Health Care Act of 2017.

The court reviewed photographs of these patients, expressing significant concern. The PIL asserted that chaining a person with a mental illness is a clear breach of the 2017 Act, which states that every individual in this situation has the right to live with dignity and be protected from cruel, inhuman, and degrading treatment.

Citing the National Mental Health Survey of 2016, the petitioner noted that approximately 14% of India's population requires active mental health interventions, with about 2% suffering from severe mental disorders.

Hindustan

एनएचआरसी को पक्षकार बनाने का निर्देश

सुप्रीम कोर्ट ने मानसिक स्वास्थ्य देखभाल अधिनियम 2017 के कार्यान्वयन से संबंधित जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग को पक्षकार बनाने का निर्देश दिया। न्यायमूर्ति पी.एस. नरसिम्हा और न्यायमूर्ति...

<https://www.livehindustan.com/ncr/new-delhi/story-supreme-court-directs-nhrc-to-be-party-in-pil-for-implementation-of-mental-health-care-act-2017-201752856824781.html>

18 जुलाई 2025

सुप्रीम कोर्ट ने शुक्रवार को मानसिक रोगों से ग्रस्त व्यक्तियों के अधिकारों और जरूरतों की सुरक्षा से संबंधित 2017 के एक कानून के क्रियान्वयन के लिए दायर जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग को पक्षकार बनाने का निर्देश दिया। न्यायमूर्ति पी.एस. नरसिम्हा और न्यायमूर्ति अतुल एस. चंदुरकर की पीठ ने याचिकाकर्ता गौरव कुमार बंसल से कहा कि वह 2018 में दायर जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग को पक्षकार बनाने के लिए एक आवेदन दायर करें। पीठ ने कहा कि मानसिक स्वास्थ्य देखभाल अधिनियम, 2017 के क्रियान्वयन के लिए जनहित याचिका को राष्ट्रीय मानवाधिकार आयोग को हस्तांतरित किया जा सकता है।

बंसल ने कहा कि क्रियान्वयन की निगरानी के लिए शीर्ष अदालत के एक पूर्व जज की अध्यक्षता में एक समिति गठित की जा सकती है। पीठ ने कहा कि हम सिर्फ इसलिए एक समानांतर व्यवस्था नहीं बना सकते क्योंकि मौजूदा व्यवस्था में कोई खामी है। इस बीच, पीठ ने केंद्र का प्रतिनिधित्व कर रही अतिरिक्त सॉलिसिटर जनरल ऐश्वर्या भाटी से बंसल के साथ अपना हलफनामा साझा करने को कहा और सुनवाई तीन हफ्ते बाद करना तय किया।

Bharat Express

Mental Healthcare Act: मानसिक स्वास्थ्य कानून लागू करने की याचिका पर Supreme Court का बड़ा निर्देश

Mental Healthcare Act: सुप्रीम कोर्ट ने मानसिक स्वास्थ्य कानून लागू करने की याचिका पर एनएचआरसी को पक्षकार बनाने का निर्देश दिया. बदायूं दरगाह में जंजीरों से बांधने पर भी नाराजगी जताई.

<https://bharatexpress.com/legal/supreme-court-directs-nhrc-to-be-party-in-mental-healthcare-act-plea-536691>

गोपाल कृष्ण July 18, 2025 6:15 pm

Edited by Vijay Ram

सुप्रीम कोर्ट (Supreme Court) ने 2017 के मानसिक स्वास्थ्य देखभाल (Mental Health Rights) अधिनियम को लागू करने की मांग वाली जनहित याचिका (Public Interest Litigation) पर सुनवाई करते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) को पक्षकार बनाने का निर्देश दिया है. जस्टिस पीएस नरसिम्हा और जस्टिस अतुल एस चंदुरकर की बेंच ने याचिकाकर्ता गौरव बंसल को यह निर्देश दिया. कोर्ट ने केंद्र सरकार से याचिकाकर्ता को हलफनामा उपलब्ध कराने का भी आदेश दिया. इस मामले की अगली सुनवाई तीन सप्ताह बाद होगी.

Supreme Court में लगी याचिका में क्या है मांग?

2018 में दायर इस जनहित याचिका में केंद्रीय मानसिक स्वास्थ्य प्राधिकरण, राज्य मानसिक स्वास्थ्य प्राधिकरण और मानसिक स्वास्थ्य पुनरावलोकन बोर्ड की स्थापना में लापरवाही का आरोप लगाया गया है. याचिकाकर्ता ने कानून के प्रभावी कार्यान्वयन की निगरानी के लिए सुप्रीम कोर्ट के रिटायर्ड जज की अध्यक्षता में एक समिति गठन का सुझाव दिया था. हालांकि, कोर्ट ने इस प्रस्ताव को खारिज करते हुए कहा कि समानांतर तंत्र बनाना संभव नहीं है. कोर्ट ने संकेत दिया कि इस याचिका को एनएचआरसी को स्थानांतरित किया जा सकता है.

छोटे-बड़े सरकार दरगाह का मामला

सुनवाई के दौरान उत्तर प्रदेश (Uttar Pradesh) के बदायूं (Badaun) स्थित छोटे-बड़े सरकार दरगाह का मामला भी उठा, जहां मानसिक रोगियों को जंजीरों से बांधकर रखने की प्रथा पर सुप्रीम कोर्ट पहले ही नाराजगी जता चुका है. कोर्ट ने कहा था कि मानसिक रोगी भी इंसान है और उसकी गरिमा का सम्मान जरूरी है. कोर्ट ने स्पष्ट किया कि हिंसक मरीजों को अकेले रखा जा सकता है, लेकिन उन्हें जंजीरों से बांधना उनके अधिकारों और सम्मान के खिलाफ है.

कानून के कार्यान्वयन में देरी होना

2017 का मानसिक स्वास्थ्य देखभाल अधिनियम मानसिक रोगियों के अधिकारों की रक्षा और उनकी देखभाल के लिए बनाया गया था. याचिका में इस कानून के कार्यान्वयन में देरी और लापरवाही का मुद्दा उठाया गया है. सुप्रीम कोर्ट अब इस मामले की गंभीरता को देखते हुए सक्रिय कदम उठा रहा है.

The Print

मानसिक स्वास्थ्य देखभाल पर कानून के लिए जनहित याचिका में एनएचआरसी को पक्षकार बनाने का निर्देश

<https://hindi.theprint.in/india/direction-to-make-nhrc-a-party-in-pil-for-law-on-mental-health-care/844131/>

भाषा | 18 July, 2025 03:49 pm IST

नयी दिल्ली, 18 जुलाई (भाषा) उच्चतम न्यायालय ने शुक्रवार को मानसिक रोगों से ग्रस्त व्यक्तियों के अधिकारों और जरूरतों की सुरक्षा से संबंधित 2017 के एक कानून के क्रियान्वयन के लिए दायर जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग को पक्षकार बनाने का निर्देश दिया।

न्यायमूर्ति पी.एस. नरसिम्हा और न्यायमूर्ति अतुल एस. चंदुरकर की पीठ ने याचिकाकर्ता गौरव कुमार बंसल से कहा कि वह 2018 में दायर जनहित याचिका में राष्ट्रीय मानवाधिकार आयोग को पक्षकार बनाने के लिए एक आवेदन दायर करें।

पीठ ने कहा कि मानसिक स्वास्थ्य देखभाल अधिनियम, 2017 के क्रियान्वयन हेतु जनहित याचिका को राष्ट्रीय मानवाधिकार आयोग को हस्तांतरित किया जा सकता है।

बंसल ने कहा कि क्रियान्वयन की निगरानी के लिए शीर्ष न्यायालय के एक पूर्व न्यायाधीश की अध्यक्षता में एक समिति गठित की जा सकती है।

पीठ ने कहा, “हम सिर्फ इसलिए एक समानांतर व्यवस्था नहीं बना सकते क्योंकि मौजूदा व्यवस्था में कोई खामी है।” इस बीच, पीठ ने केंद्र का प्रतिनिधित्व कर रही अतिरिक्त सॉलिसिटर जनरल ऐश्वर्या भाटी से बंसल के साथ अपना हलफनामा साझा करने को कहा और सुनवाई तीन हफ्ते बाद करना तय किया।

पीठ ने पहले कहा था कि संसद ने 2017 में मानसिक स्वास्थ्य सेवा अधिनियम पारित किया था, जिसमें केंद्रीय मानसिक स्वास्थ्य प्राधिकरण (सीएमएचए), राज्य मानसिक स्वास्थ्य प्राधिकरण (एसएमएचए) और मानसिक स्वास्थ्य समीक्षा बोर्ड (एमएचआरबी) की स्थापना का प्रावधान है।

शीर्ष अदालत ने दो मार्च को केंद्र को केंद्रीय मानसिक स्वास्थ्य प्राधिकरण, राज्य मानसिक स्वास्थ्य प्राधिकरण और मानसिक स्वास्थ्य समीक्षा बोर्ड की स्थापना और कार्यप्रणाली का संकेत देते हुए एक हलफनामा दाखिल करने का निर्देश दिया था।

हलफनामे में प्राधिकरण और समीक्षा बोर्ड में वैधानिक और अनिवार्य नियुक्तियों को दर्शाने का भी आदेश दिया गया था।

भाषा वैभव पवनेश

पवनेश

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Jharkhand State News

IFS probationers take part in NHRC's initiative to sensitise & build their capacities as ISOs

<https://jharkhandstatenews.com/article/top-stories/9842/ifs-probationers-take-part-in-nhrCs-initiative-to-sensitise-build-their-capacities-as-isos>

Administrator | 18 July 2025

As a part of the National Human Rights Commission's ongoing initiative to sensitise and build capacities of All India Services officers who work on the ground, on human rights, a 2-day training programme organised by the Indira Gandhi National Forest Academy (IGNFA) for the 2023 batch of the Indian Forest Service (IFS) probationers began in Dehradun.

Inaugurating the programme on Thursday, the NHRC, India Chairperson, Justice Shri V. Ramasubramanian said that under Article 48A of the Constitution, while the State shall endeavour to protect and improve the environment and safeguard the forests and wildlife of the country, it is also the fundamental duty of every citizen under Article 51A (g) to protect and improve the natural environment, including forests, lakes, rivers, and wildlife, and to have compassion for living creatures.

Tracing the historical development on the evolution of human rights and the international perspective surrounding them, Justice Ramasubramanian highlighted the swift and steady progress in recognition and enforcement of human rights across the world beginning from Charter of Cyrus, Magna Carta, Bill of Rights to the 12th, 13th and 14th amendments to the US Constitution, French Revolution, and the Universal Declaration of Human Rights in 1948.

In this context, he also elaborated on the categorisation of human rights into four generations: the first generation comprising civil and political rights; the second generation encompassing social, economic, and cultural rights; the third generation, often referred to as collective rights, which gained prominence following the 1992 Rio Declaration; and the fourth generation, which includes emerging rights in response to rapid technological advancements and global challenges of the 21st century. He said that there are complex ethical concerns arising from developments in artificial intelligence, biotechnology, digital privacy, and environmental sustainability, which need to be addressed.

In his keynote address, NHRC, India Secretary General, Shri Bharat Lal, highlighted India's robust institutional and constitutional framework for the protection of human rights. He said the concept of human rights is deeply rooted in the nation's civilisational and cultural ethos of empathy, compassion, non-violence, and human dignity. Citing historical examples, he noted India's tradition of providing refuge to persecuted communities and described figures like Mahatma Gandhi, Raja Ram Mohan Roy, and Dr. B. R. Ambedkar as early champions of human rights. Underscoring the role of Fundamental Rights,

Directive Principles, and judicial tools like writs under Articles 32 and 226 in safeguarding people's rights, he emphasised the importance of Public Interest Litigation in protecting human rights and ensuring justice.

Shri Lal elaborated on the pivotal role of the NHRC, India, as the apex body for human rights protection, which also coordinates with the other National Commissions and State Human Rights Commissions (SHRCs), offering accessible complaint mechanisms in various official Indian languages besides English. The Commission takes suo motu cognizance of the serious issues of human rights violations, monitors human rights violations, and issues advisories. It also engages in field-level work through Special Rapporteurs, Core Groups meetings, open house discussions and Camp Sitzings promoting awareness and capacity-building. As a part of its outreach, NHRC also supports research studies and training, and conduct internship programmes. He urged young IFS officers to ensure inclusion of tribal communities and other forest-dwellers in managing forest and wildlife. They must ensure that local communities are involved in ongoing conservation efforts and respect their rights for sustainability.

Earlier, outlining the objective of the training programme, Shri Jagmohan Sharma, Director, IGNFA, said that it aims to integrate the principle of human rights and dignity into environmental governance and equip the IFS probationers with the related key legislative and best practices from across the country. He noted that India has made significant strides in the protection and promotion of human rights. He also highlighted the vital role of the NHRC in safeguarding the rights of the marginalised and vulnerable population in the country.

The training programme is spread into 13 theme-based sessions being addressed by eminent domain experts like Shri Rajiv Jain, Former NHRC Member; Shri Rajiv Kumar, Former Chief Election Commissioner; Shri Prasant Kumar, Member, CAT Srinagar; Dr S. P. Yadav, DG, International Big Cats Alliance (IBCA); Shri R. R. Rashmi, Former Spl Secretary, MoEFCC; Dr C. N. Pandey, Former PCCF (HoFF), Gujarat; Smt Meenakshi Negi, PCCF (HoFF), Karnataka; Ms Sunita Narain, DG, Centre for Science and Environment (CSE); Shri D. K. Nim, Former Joint Secretary, NHRC; and Shri Franklin L. Khobung, Joint Secretary, Ministry of Agriculture and Farmers' Welfare.

Last month, the NHRC organised a similar training programme for the IPS probationers in coordination with the SVPNPA, Hyderabad. Earlier, Shri Bharat Lal, SG, NHRC addressed the Indian Foreign Service probationers undergoing training at Sushma Swaraj National Institute of Foreign Service, New Delhi to sensitise them about various dimensions of human rights. He also addressed a batch of Foreign Diplomats undergoing training at Sushma Swaraj National Institute of Foreign Service, New Delhi, followed by Q&A session. With such initiatives, NHRC is strengthening human rights awareness and sensitivity among young civil servants during their initial phase of service, ensuring lasting impact.

NHRC

राष्ट्रीय मानव अधिकार आयोग के सहयोग से आईजीएनएफए (इंदिरा गांधी राष्ट्रीय वन अकादमी) द्वारा भारतीय वन सेवा के परिवीक्षाधीन कर्मियों के लिए मानव अधिकारों पर दो दिवसीय प्रशिक्षण कार्यक्रम का देहरादून में शुभारम्भ

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5-%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%95%E0%A5%87-%E0%A4%B8%E0%A4%B9%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%B8%E0%A5%87-%E0%A4%86%E0%A4%88%E0%A4%9C%E0%A5%80%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%AB%E0%A4%8F-%E0%A4%87%E0%A4%82%E0%A4%A6%E0%A4%BF%E0%A4%B0%E0%A4%BE-%E0%A4%97%E0%A4%BE%E0%A4%82%E0%A4%A7%E0%A5%80-%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%B5%E0%A4%A8>

नई दिल्ली: 17 जुलाई, 2025

राष्ट्रीय मानव अधिकार आयोग के सहयोग से आईजीएनएफए (इंदिरा गांधी राष्ट्रीय वन अकादमी) द्वारा भारतीय वन सेवा के परिवीक्षाधीन कर्मियों के लिए मानव अधिकारों पर दो दिवसीय प्रशिक्षण कार्यक्रम का देहरादून में शुभारम्भ

कार्यक्रम का उद्घाटन करते हुए, एनएचआरसी भारत के अध्यक्ष, न्यायमूर्ति श्री वी. रामसुब्रमण्यन ने कहा कि नागरिकों का संवैधानिक कर्तव्य है कि वे प्राकृतिक पर्यावरण की रक्षा और सुधार के लिए राज्य के प्रयासों का समर्थन करें।

एनएचआरसी महासचिव, श्री भरत लाल ने मानव अधिकारों के संरक्षण हेतु भारत के सुदृढ़ संस्थागत ढाँचे पर प्रकाश डाला और युवा अधिकारियों से वनवासी समुदायों का समावेश सुनिश्चित करने और उनके मानव अधिकारों की रक्षा करने का आग्रह किया।

आईजीएनएफए निदेशक, डॉ. जगमोहन शर्मा ने कहा कि प्रशिक्षण का उद्देश्य पर्यावरणीय शासन में मानवीय गरिमा के सिद्धांत को एकीकृत करना और अधिकारियों को देश भर की संबंधित प्रमुख विधायी और सर्वोत्तम प्रथाओं से लैस करना है।

जमीनी स्तर पर कार्यरत अखिल भारतीय सेवा के अधिकारियों को मानव अधिकारों के प्रति संवेदनशील बनाने और उनकी क्षमता निर्माण हेतु राष्ट्रीय मानव अधिकार आयोग द्वारा जारी पहल के तहत, इंदिरा गांधी

राष्ट्रीय वन अकादमी (IGNFA) द्वारा भारतीय वन सेवा (IFS) के 2023 बैच के परिवीक्षार्थियों के लिए आयोजित दो दिवसीय प्रशिक्षण कार्यक्रम आज देहरादून में शुरू हुआ।

कार्यक्रम का उद्घाटन करते हुए एनएचआरसी, भारत के अध्यक्ष, न्यायमूर्ति श्री वी. श्री रामसुब्रमण्यन ने कहा कि संविधान के अनुच्छेद 48ए के तहत, राज्य पर्यावरण की रक्षा करने और उसे सुधारने तथा देश के वनों और वन्यजीवों की रक्षा करने का प्रयास करेगा, लेकिन अनुच्छेद 51ए (जी) के तहत प्रत्येक नागरिक का यह मौलिक कर्तव्य भी है कि वह प्राकृतिक पर्यावरण, जिसमें वन, झीलें, नदियां और वन्यजीव शामिल हैं, की रक्षा और सुधार करे और जीवित प्राणियों के प्रति करुणा रखे।

मानव अधिकारों के विकास और उनके आसपास के अंतर्राष्ट्रीय परिप्रेक्ष्य के ऐतिहासिक विकास के विषय में जानकारी देते हुए, न्यायमूर्ति रामसुब्रमण्यन ने साइरस के चार्टर, मैग्रा कार्टा, अधिकार विधेयक से लेकर अमेरिकी संविधान के 12वें, 13वें और 14वें संशोधन, फ्रांसीसी क्रांति और 1948 में मानव अधिकारों की सार्वभौम घोषणा तक, दुनिया भर में मानव अधिकारों की मान्यता और प्रवर्तन में हुई तीव्र और स्थिर प्रगति पर प्रकाश डाला।

इस संदर्भ में, उन्होंने मानव अधिकारों को चार पीढ़ियों में वर्गीकृत करने पर भी विस्तार से चर्चा की: पहली पीढ़ी में नागरिक और राजनीतिक अधिकार शामिल हैं; दूसरी पीढ़ी में सामाजिक, आर्थिक और सांस्कृतिक अधिकार शामिल हैं; तीसरी पीढ़ी, जिसे अक्सर सामूहिक अधिकार कहा जाता है, जिसने 1992 के रियो घोषणापत्र के बाद प्रमुखता प्राप्त की; और चौथी पीढ़ी, जिसमें 21वीं सदी की तीव्र तकनीकी प्रगति और वैश्विक चुनौतियों के जवाब में उभरते अधिकार शामिल हैं। उन्होंने कहा कि कृत्रिम बुद्धिमत्ता, जैव प्रौद्योगिकी, डिजिटल गोपनीयता और पर्यावरणीय स्थिरता के क्षेत्र में विकास से जटिल नैतिक चिंताएँ उत्पन्न हो रही हैं, जिनका समाधान किया जाना आवश्यक है।

अपने मुख्य भाषण में, राष्ट्रीय मानव अधिकार आयोग, भारत के महासचिव, श्री भरत लाल ने मानव अधिकारों की सुरक्षा के लिए भारत के सुदृढ़ संस्थागत और संवैधानिक ढाँचे पर प्रकाश डाला। उन्होंने कहा कि मानव अधिकारों की अवधारणा देश के सभ्यतागत और सांस्कृतिक मूल्यों, जैसे सहानुभूति, करुणा, अहिंसा और मानवीय गरिमा में निहित है। ऐतिहासिक उदाहरणों का हवाला देते हुए, उन्होंने उत्पीड़ित समुदायों को शरण देने की भारत की परंपरा का उल्लेख किया और महात्मा गांधी, राजा राम मोहन राय और डॉ. बी. आर. अम्बेडकर जैसी हस्तियों को मानव अधिकारों के शुरुआती अग्रदूत बताया। लोगों के अधिकारों की रक्षा में मौलिक अधिकारों, नीति निर्देशक सिद्धांतों और अनुच्छेद 32 तथा 226 के तहत रिट जैसे न्यायिक साधनों की भूमिका को रेखांकित करते हुए, उन्होंने मानव अधिकारों के संरक्षण और न्याय सुनिश्चित करने में जनहित याचिका के महत्व पर बल दिया।

श्री लाल ने मानव अधिकार संरक्षण के लिए सर्वोच्च निकाय के रूप में राष्ट्रीय मानव अधिकार आयोग, भारत की महत्वपूर्ण भूमिका पर विस्तार से प्रकाश डाला, जो अन्य राष्ट्रीय आयोगों और राज्य मानव अधिकार आयोगों (एसएचआरसी) के साथ समन्वय भी करता है और अंग्रेजी के अलावा विभिन्न आधिकारिक भारतीय भाषाओं में सुलभ शिकायत तंत्र प्रदान करता है। आयोग मानव अधिकार उल्लंघन के गंभीर मुद्दों का स्वतः संज्ञान लेता है, मानव अधिकार उल्लंघनों की निगरानी करता है और परामर्शी जारी करता है। यह विशेष प्रतिवेदकों, कोर ग्रुप बैठकों, ओपन हाउस चर्चाओं और शिविर बैठकों के माध्यम से जागरूकता और क्षमता निर्माण को बढ़ावा देने के लिए क्षेत्र-स्तरीय कार्य भी करता है। अपने जनसंपर्क कार्यविधि के एक भाग के

रूप में, एनएचआरसी शोध अध्ययन और प्रशिक्षण का भी समर्थन करता है और इंटरनशिप कार्यक्रम आयोजित करता है। उन्होंने युवा आईएफएस अधिकारियों से आग्रह किया कि वे वन और वन्यजीव प्रबंधन में आदिवासी समुदायों और अन्य वनवासियों की भागीदारी सुनिश्चित करें। उन्हें यह सुनिश्चित करना चाहिए कि स्थानीय समुदाय चल रहे संरक्षण प्रयासों में शामिल हों और स्थिरता के उनके अधिकारों का सम्मान करें।

इससे पहले, प्रशिक्षण कार्यक्रम के उद्देश्य को रेखांकित करते हुए, इंदिरा गांधी राष्ट्रीय वन अकादमी (IGNFA) के निदेशक श्री जगमोहन शर्मा ने कहा कि इसका उद्देश्य मानव अधिकारों और गरिमा के सिद्धांत को पर्यावरणीय शासन में एकीकृत करना और आईएफएस परिवीक्षार्थियों को देश भर से संबंधित प्रमुख विधायी और सर्वोत्तम प्रथाओं से लैस करना है। उन्होंने कहा कि भारत ने मानव अधिकारों के संरक्षण और संवर्धन में महत्वपूर्ण प्रगति की है। उन्होंने देश में हाशिए पर और कमजोर आबादी के अधिकारों की रक्षा में एनएचआरसी की महत्वपूर्ण भूमिका पर भी प्रकाश डाला।

प्रशिक्षण कार्यक्रम 13 विषय-आधारित सत्रों में विभाजित है, जिन्हें श्री राजीव जैन, पूर्व एनएचआरसी सदस्य; श्री राजीव कुमार, पूर्व मुख्य चुनाव आयुक्त; श्री प्रशांत कुमार, सदस्य, कैट श्रीनगर; डॉ. एस. पी. यादव, महानिदेशक, इंटरनेशनल बिग कैट्स अलायंस (आईबीसीए); श्री आर. आर. रश्मि, पूर्व विशेष सचिव, एमओईएफसीसी; डॉ. सी. एन. पांडे, पूर्व पीसीसीएफ (एचओएफएफ), गुजरात; श्रीमती मीनाक्षी नेगी, पीसीसीएफ (एचओएफएफ), कर्नाटक; सुश्री सुनीता नारायण, महानिदेशक, विज्ञान और पर्यावरण केंद्र (सीएसई); श्री डी. के. निम, पूर्व संयुक्त सचिव, एनएचआरसी; और श्री फ्रैंकलिन एल. खोबुंग, संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय जैसे प्रतिष्ठित क्षेत्र विशेषज्ञों द्वारा संबोधित किया जाएगा।

पिछले महीने, एनएचआरसी ने सरदार वल्लभभाई पटेल राष्ट्रीय पुलिस अकादमी (SVPNPA), हैदराबाद के सहयोग से आईपीएस परिवीक्षार्थियों के लिए इसी तरह का एक प्रशिक्षण कार्यक्रम आयोजित किया था। इससे पहले, एनएचआरसी के महासचिव श्री भरत लाल ने सुषमा स्वराज राष्ट्रीय विदेश सेवा संस्थान, नई दिल्ली में प्रशिक्षण प्राप्त कर रहे भारतीय विदेश सेवा परिवीक्षार्थियों को संबोधित किया और उन्हें मानव अधिकारों के विभिन्न आयामों के बारे में जागरूक किया। उन्होंने सुषमा स्वराज राष्ट्रीय विदेश सेवा संस्थान, नई दिल्ली में प्रशिक्षण प्राप्त कर रहे विदेशी राजनयिकों के एक समूह को भी संबोधित किया, जिसके बाद प्रश्नोत्तर सत्र का आयोजन किया गया। ऐसी पहलों के साथ, एनएचआरसी युवा सिविल सेवकों के बीच उनकी सेवा के प्रारंभिक चरण के दौरान मानव अधिकार जागरूकता और संवेदनशीलता को मजबूत कर रहा है, जिससे दीर्घकालिक प्रभाव सुनिश्चित हो रहा है।

Hindustan Times

NHRC notices to railways, Haryana DGP over 'gang rape' of woman in train compartment at Panipat

<https://www.hindustantimes.com/cities/chandigarh-news/nhrc-notices-to-railways-haryana-dgp-over-gang-rape-of-woman-in-train-compartment-at-panipat-101752782368748.html>

By Press Trust of India, New Delhi

Published on: Jul 18, 2025 10:14 am IST

The woman is undergoing treatment at a hospital after police found her on the railway tracks near the Hindu College in Sonapat on the night of June 26.

The NHRC on Thursday said it has issued notices to the Railway Board and the Haryana police chief over reports that a woman was allegedly gang raped in an empty compartment of a stationary train in Panipat and later, thrown on the rail tracks by the perpetrators, where a train ran over her leg.

The woman is undergoing treatment at a hospital after police found her on the railway tracks near the Hindu College in Sonapat on the night of June 26.

The National Human Rights Commission (NHRC), in a statement, said it has "taken suo motu cognisance of a media report that on June 24, a woman was allegedly gang raped in an empty compartment of a stationary train in Panipat city of Haryana, and later thrown on the rail tracks by the perpetrators, where a train ran over her leg".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the Railway Board chairman and director general of police (DGP) of Haryana, seeking a detailed report in two weeks. The report is expected to include the status of the victim's health and compensation, if any, provided to her by authorities, the rights panel said.

According to the media report published on July 8, the woman's husband submitted a complaint to police on June 26, claiming that his wife was missing since June 24, after they had a quarrel. Based on the complaint, police reportedly launched a search operation and found the woman on the railway tracks, the NHRC said.

"As per the media report, the victim woman in her statement to the police, revealed that she had been battling depression since the death of her three-year-old son nearly a month ago and had left the house after a fight with her husband on June 24," it said.

"She was reportedly sitting at the Panipat railway station when a man approached her and took her inside an empty bogie of a stationary train, where she was subjected to rape by him," the statement said.

Later, two other men joined him and all three sexually assaulted the victim. The accused then took her to Sonapat and threw her on the rail tracks following which a train ran over her leg. The investigation is reportedly underway and no arrests have so far been made, the statement added.

SCC Online

NHRC takes suo motu cognizance of reported gang rape in a stationary train's empty compartment in Panipat

The NHRC issued notices to the Chairman, Railway Board, and DGP Haryana, seeking a detailed report about the incident within two weeks, including health status and compensation.

<https://www.scconline.com/blog/post/2025/07/18/nhrc-gang-rape-in-stationary-train-panipat/?share=print&nb=1>

Published on July 18, 2025 | By Editor

National Human Rights Commission: On 17-07-2025, the National Human Rights Commission ('NHRC'), took suo motu cognizance of a media report dated 08-07-2025 highlighting an incident of 24-06-2025, where a woman was allegedly gang-raped in an empty compartment of a stationary train in Panipat, Haryana. Following the assault, she was reportedly thrown onto the rail tracks by the perpetrators, where a train subsequently ran over her leg. The victim is currently undergoing treatment at a hospital after being found on the railway tracks near Hindu College, Sonapat, on the night of 26-06-2025.

The NHRC observed that the contents of the news report, if true, raise serious issues of violation of human rights. Consequently, it issued notices to the Chairman, Railway Board, Ministry of Railways, and the Director General of Police, Haryana, calling for a detailed report on the matter within 2 weeks. The report is expected to include the status of the victim's health and any compensation provided to her by the authorities.

According to the media report, the woman's husband had filed a complaint with the police on 26-06-2025, stating his wife had been missing since 24-06-2025, after a quarrel. Police launched a search and found her on the railway tracks. In her statement to the police, the victim revealed she had been battling depression since her three-year-old son's death a month prior and had left home after a fight with her husband. She was sitting at Panipat railway station when a man approached her, took her into an empty bogie of a stationary train, and subjected her to rape. Later, two other men joined and sexually assaulted her. The accused then took her to Sonapat and threw her on the rail tracks. The investigation is reportedly underway, with no arrests being made so far.

Janta Se Rishta

Haryana : सामूहिक बलात्कार' मामले में रेलवे और हरियाणा के डीजीपी को नोटिस जारी

<https://jantaserishta.com/local/haryana/haryana-notice-issued-to-railways-and-haryana-dgp-in-gang-rape-case-4155055>

SANTOSI TANDI 18 July 2025 3:23 PM

हरियाणा Haryana : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार को कहा कि उसने रेलवे बोर्ड और हरियाणा पुलिस प्रमुख को उन रिपोर्टों पर नोटिस जारी किया है जिनमें कहा गया है कि पानीपत में एक खड़ी ट्रेन के खाली डिब्बे में एक महिला के साथ कथित तौर पर सामूहिक बलात्कार किया गया और बाद में अपराधियों ने उसे रेल की पटरियों पर फेंक दिया, जहाँ एक ट्रेन उसके पैर के ऊपर से गुजर गई। पुलिस द्वारा 26 जून की रात को सोनीपत में हिंदू कॉलेज के पास रेलवे ट्रैक पर महिला को पाए जाने के बाद, उसका अस्पताल में इलाज चल रहा है।

एनएचआरसी ने एक बयान में कहा कि उसने "एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि 24 जून को हरियाणा के पानीपत शहर में एक खड़ी ट्रेन के खाली डिब्बे में एक महिला के साथ कथित तौर पर सामूहिक बलात्कार किया गया और बाद में अपराधियों ने उसे रेल की पटरियों पर फेंक दिया, जहाँ एक ट्रेन उसके पैर के ऊपर से गुजर गई"। आयोग ने कहा है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने रेलवे बोर्ड के अध्यक्ष और हरियाणा के पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। आयोग ने कहा कि रिपोर्ट में पीड़िता के स्वास्थ्य की स्थिति और अधिकारियों द्वारा उसे प्रदान किए गए मुआवजे (यदि कोई हो) का विवरण शामिल होने की उम्मीद है। 8 जुलाई को प्रकाशित मीडिया रिपोर्ट के अनुसार, महिला के पति ने 26 जून को पुलिस में शिकायत दर्ज कराई थी, जिसमें दावा किया गया था कि 24 जून से उनकी पत्नी उनके बीच हुए झगड़े के बाद से लापता है। एनएचआरसी ने कहा कि शिकायत के आधार पर, पुलिस ने कथित तौर पर तलाशी अभियान चलाया और महिला को रेलवे ट्रैक पर पाया।

मीडिया रिपोर्ट के अनुसार, पीड़िता ने पुलिस को दिए अपने बयान में खुलासा किया कि वह लगभग एक महीने पहले अपने तीन साल के बेटे की मौत के बाद से अवसाद से जूझ रही थी और 24 जून को अपने पति से झगड़े के बाद घर से निकल गई थी। बयान में कहा गया है कि वह कथित तौर पर पानीपत रेलवे स्टेशन पर बैठी थी, जब एक आदमी उसके पास आया और उसे एक खड़ी ट्रेन की खाली बोगी में ले गया, जहाँ उसने उसके साथ बलात्कार किया। बाद में, दो अन्य पुरुष उसके साथ शामिल हो गए और तीनों ने महिला का यौन उत्पीड़न किया। फिर आरोपी उसे सोनीपत ले गए और उसे रेल की पटरियों पर फेंक दिया, जिसके बाद एक ट्रेन उसके पैर के ऊपर से गुजर गई। बयान में कहा गया है कि जांच कथित तौर पर जारी है और अभी तक कोई गिरफ्तारी नहीं हुई है।

Telegraph India

Assam Congress moves NHRC, seeks suo motu inquiry into eviction drives by state government

Debabrata Saikia sends a five-page representation to NHRC, citing alleged violations of rights of several communities — 'notably the indigenous Boro, Karbi, Garo and Ahom populations, in addition to Assamese Hindus and minority Muslims'

<https://www.telegraphindia.com/north-east/assam-congress-moves-nhrc-seeks-suo-motu-inquiry-into-eviction-drives-by-state-government-prnt/cid/2113767>

Umanand Jaiswal Published 18.07.25, 09:40 AM

The Assam Congress has moved the National Human Rights Commission (NHRC), seeking a suo motu inquiry into the alleged human rights violations by the state government during eviction drives.

Leader of the Opposition in the Assam Assembly and Congress Legislature Party leader Debabrata Saikia sent a five-page representation to the NHRC on Wednesday, citing alleged violations of the rights of several communities — “notably the indigenous Boro, Karbi, Garo and Ahom populations, in addition to Assamese Hindus and minority Muslims.”

“One of the communities, the Boro-Kachari tribe, has a 5,000-year history in Assam, and Muslim communities have a long history tracing back to Ali Mech’s conversion to Islam in 1206 AD... Communities are being displaced from their land because of their vulnerability. I request your Commission to intervene against the violations occurring in Assam,” the representation stated.

Saikia flagged the July 8 “demolition of 1,400 homes belonging to Bengali-Muslim families covering 1,157 acres in Dhubri district”.

“The resettlement site is in a flood-prone riverine area. The eviction matter is still pending before Gauhati High Court,” he noted.

He also cited the eviction in Karbi Anglong Autonomous Council areas such as Hawaipur and Phuloni, where “10,000 people were removed in 2024–25”. These areas included Hindi-speaking settlers and tribals residing on professional grazing reserve lands.

The representation stated that the state’s eviction drives violate Articles 3, 7, 12 and 17 of the Universal Declaration of Human Rights, and Articles 3 and 6 of the International Covenant on Civil and Political Rights, both signed by India.

He urged the NHRC to act under Sections 12 and 13 of the Protection of Human Rights Act, 1993, citing violations of the Supreme Court guidelines and fundamental rights.

AJP counters Sarma

The Assam Jatiya Parishad (AJP) countered chief minister Himanta Biswa Sarma's claim that evictions were in the interest of indigenous people.

AJP general secretary Jagadish Bhuyan alleged that evictions were being conducted to hand over more than 55,000 bighas of land to corporate biggies such as Adani, Ambani, and Ramdev.

"Only 6,000 bighas were occupied by East Bengal-origin settlers. The rest belonged to tribals," Bhuyan said.

He said almost all evicted Bengali-origin families were compensated and resettled, while indigenous families were not. "If they're illegal foreigners as claimed, why compensate them? Doesn't this prove they are citizens?" he asked. "Isn't the chief minister lying? Isn't this unethical and deceitful politics?"

Scroll.in

Over 30,000 `criminals' held, 238 killed in 14,900 gunfights since 2017: Uttar Pradesh Police

The Opposition claimed that several of the gunfights were 'fake' and urged the National Human Rights Commission to take cognisance of the data.

<https://scroll.in/latest/1084643/over-30000-criminals-held-238-killed-in-14900-gunfights-since-2017-uttar-pradesh-police>

Scroll Staff | 12 hours ago

The Uttar Pradesh Police on Thursday claimed that since 2017 more than 30,000 alleged criminals have been arrested and 238 killed in over 14,900 gunfights, The Hindu reported.

"Over the past eight years, 14,973 operations have been carried out, resulting in the arrest of 30,694 criminals," the newspaper quoted Director General of Police Rajeev Krishna as saying. "Of these, 9,467 who attacked the police were shot in the leg, while 238 were killed in encounters."

Krishna said that the police had implemented an "aggressive crackdown on crime" under the directions of Chief Minister Adityanath. The state had achieved the best "law enforcement record in the country" under the chief minister, he added.

The police officer also said that the Bharatiya Janata Party leader, who became the chief minister in 2017, had made it clear that "criminals have no place" in Uttar Pradesh and that they "must either give up crime or leave the state".

The highest number of gunfights had taken place in western Uttar Pradesh's Meerut zone, where 7,969 alleged criminals were arrested and 2,911 injured, Krishna said.

In the Agra zone, 5,529 alleged criminals were arrested, of whom 741 were injured, he said.

"In the Bareilly zone, 4,383 criminals were caught, of whom 921 were injured," The Hindu quoted him as saying.

Krishna also said that the majority of such operations included targeting gangsters running groups involved in extortion, land grabbing and contract killings, The Indian Express reported.

Commenting on the data released by the police, the Opposition Congress claimed that several of the gunfights were "fake", The Hindu reported.

"The police must also put out figures about the caste and other social details of the individuals targeted in these encounters," Congress leader Shahnawaz Alam said. "We believe that people from social segments seen to be against the present regime face the brunt of police action."

Alam said that the National Human Rights Commission should take cognisance of the report and seek more details.

Extrajudicial executions have risen since the BJP government came to power in Uttar Pradesh in 2017.

Official records say that there were nearly 8,500 of these encounters from March 2017, when Adityanath came to power, to August 2021. Nearly 150 persons were killed in encounters during this period.

Dainik Bhaskar

राष्ट्रीय: दिल्ली गांधी मंडेला फाउंडेशन ने राजघाट में मनाया 'नेल्सन मंडेला दिवस'

<https://www.bhaskarhindi.com/other/nelson-mandela-day-photo-aiians-1163229>

18 जुलाई 2025

नई दिल्ली, 18 जुलाई (आईएनएस)। गांधी मंडेला फाउंडेशन ने दक्षिण अफ्रीका के राष्ट्रपिता और विश्व मानवाधिकार के प्रतीक नेल्सन मंडेला की 107वीं जयंती के उपलक्ष्य में "मंडेला दिवस" का आयोजन शुक्रवार को सत्याग्रह मंडप, गांधी दर्शन एवं गांधी स्मृति, राजघाट, नई दिल्ली में किया। इस अवसर पर अनेक देशों के राजदूतों, प्रतिष्ठित वक्ताओं, मानवाधिकार कार्यकर्ताओं एवं सामाजिक नेताओं की गरिमामयी उपस्थिति रही। कार्यक्रम में भारत के पूर्व मुख्य न्यायाधीश और राष्ट्रीय मानवाधिकार आयोग के पूर्व अध्यक्ष न्यायमूर्ति के.जी. बालकृष्णन मुख्य अतिथि के रूप में शामिल हुए। वह गांधी मंडेला फाउंडेशन (जीएमएफ) के निर्णायक मंडल के अध्यक्ष भी हैं।

कार्यक्रम का शुभारंभ नेल्सन मंडेला के चित्र पर पुष्पांजलि अर्पित कर किया गया। गांधी मंडेला फाउंडेशन के संस्थापक एवं महासचिव अधिवक्ता नंदन झा ने उपस्थित अतिथियों का स्वागत करते हुए फाउंडेशन की गतिविधियों, उद्देश्यों और वैश्विक प्रयासों की जानकारी दी। उन्होंने बताया कि फाउंडेशन महात्मा गांधी और नेल्सन मंडेला के सिद्धांतों- जैसे व्यक्तिगत स्वतंत्रता, नागरिक अधिकार, सत्य, अहिंसा और मानव कल्याण को वैश्विक स्तर पर बढ़ावा देता है। इसके साथ ही उन्होंने यह भी बताया कि वो अपने जीवन का तीन दशक राष्ट्रीय स्वयं सेवक संघ में गुजारा।

उन्होंने यह भी बताया कि गांधी मंडेला पुरस्कार एक अंतरराष्ट्रीय मान्यता प्राप्त सम्मान है, जो विश्वभर में शांति, अहिंसा और सामाजिक कल्याण के लिए कार्य कर रहे नेताओं को प्रदान किया जाता है। इस पुरस्कार से अब तक तिब्बती धर्मगुरु दलाई लामा और नोबेल शांति पुरस्कार से सम्मानित मानवाधिकार कार्यकर्ता रिगोबर्टा मंचू तुम को सम्मानित किया जा चुका है।

नेल्सन मंडेला दिवस का आयोजन दक्षिण अफ्रीका के पूर्व राष्ट्रपति और वैश्विक शांति के प्रतीक नेल्सन मंडेला की जयंती के उपलक्ष्य में किया गया। इस दिन को मनाने का उद्देश्य नेल्सन मंडेला के मूल्यों जैसे समानता, भाईचारा और मानवाधिकारों के प्रति लोगों को जागरूक करना है। कार्यक्रम में वक्ताओं ने मंडेला के जीवन और उनके संघर्षों पर प्रकाश डाला, जिन्होंने रंगभेद के खिलाफ लड़ाई लड़ी और विश्व में शांति स्थापना के लिए महत्वपूर्ण योगदान दिया।

कार्यक्रम में विशेष अतिथि के रूप में गांधी स्मृति एवं दर्शन समिति के उपाध्यक्ष विजय गोयल ने अपने विचार रखते हुए कहा कि मंडेला हमारे समय से दूर होते हुए भी विचारों के रूप में हमारे बहुत पास हैं। उन्होंने मंडेला के संघर्ष को व्यक्तिगत प्रेरणा बताते हुए उन्हें समस्त मानवता का प्रतीक कहा।

राष्ट्रीय स्वयंसेवक संघ (आरएसएस) के संपर्क विभाग के प्रमुख राम लाल ने मंडेला के नेतृत्व और मार्गदर्शन पर प्रकाश डालते हुए कहा कि उन्होंने दुनिया को एक नया रास्ता दिखाया, जो स्वतंत्रता, समानता और न्याय की ओर अग्रसर करता है। मंडेला के व्यक्तित्व ने नस्लभेद के बाद भी शांति और सौहार्द को बनाए रखा, जो उनकी महानता का परिचायक है।

भारत के पूर्व मुख्य न्यायाधीश एवं राष्ट्रीय मानवाधिकार आयोग के पूर्व अध्यक्ष न्यायमूर्ति के. जी. बालाकृष्णन (जुरी अध्यक्ष, गांधी मंडेला पुरस्कार) ने कहा, "नेल्सन मंडेला और महात्मा गांधी दो ऐसे स्तंभ हैं जिनकी शिक्षाएं आज भी विश्व के सामाजिक और नैतिक मूल्यों को दिशा देती हैं। हम उनकी विरासत को नमन करते हैं।"

डॉ. ओबिजियोफोर एजीनाम, निदेशक, यूनेस्को एमजीआईपी ने कहा कि मंडेला का संपूर्ण जीवन न्याय, समानता और मानवाधिकारों के लिए समर्पित रहा। उन्होंने मंडेला दिवस के इस आयोजन में शामिल होकर गौरव का अनुभव किया।

कार्यक्रम में शामिल सभी अतिथियों ने मंडेला के शांति और मानवता के संदेश को दुनिया भर में फैलाने की प्रतिबद्धता जताई। समारोह के समापन पर धन्यवाद ज्ञापन गांधी मंडेला फाउंडेशन के राष्ट्रीय अध्यक्ष एवं भाजपा के पूर्व राष्ट्रीय उपाध्यक्ष श्याम जाजू ने किया।

नोट:- संपादक इस खबर के संपादन के समय त्रुटिवश कुछ जानकारी जो अपुष्ट थी वह संपादित हो गई थी...उसके लिए खेद है...ऐसे में नई जानकारी के साथ एक कॉपी डाली गई है...उसी का इस्तेमाल करें.....

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है। इस न्यूज़ की एवं न्यूज़ में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज़ में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडियो को लेकर BhaskarHindi.com न्यूज़ पोर्टल की कोई भी जिम्मेदारी नहीं है।